

ITEM NO.11

COURT NO.13

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s). 8290/2026

[Arising out of impugned final judgment and order dated 18-11-2025
in C.A. No. No. 13803/2025 passed by the Supreme Court of India]

SUBRATA KUMAR RAY & ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

IA No. 43807/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 57155/2026 - CONDONATION OF DELAY IN FILING

WITH

Diary No(s). 9430/2026 (XIV-A)

FOR RECALLING THE COURTS ORDER ON IA 50755/2026
IA No. 50755/2026 - RECALLING THE COURTS ORDER

Date : 09-03-2026 These matters were called for hearing today.

CORAM : HON'BLE MR. JUSTICE R. MAHADEVAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Ms. Diksha Rai, AOR
Ms. Purvat Wali, Adv.
Ms. Sagun Srivastava, Adv.

Mr. Manish Goswami, Sr. Adv.
Mr. Priyank Adhyaru, Adv.
Mr. Gaurav Shukla, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

O R D E R

Tag along with SLP (C) No. 29771 of 2024.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR